

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

9. C.P. (IB)/355(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2024**

**NAME OF THE PARTIES: - Jaatvedas Construction Company
Private Limited
V/s
Caroa Properties Llp**

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)/355(MB)2024: -

Presence: -

Adv. Tanmay Kelkar i/b Adv. Aniruth Purusothaman

.....Petitioner/Operational Creditor (through VC).

Adv. Yash Momaya a/w Adv. Sunil A. Vyas and Adv. Deep Morabia

.....Respondent/Corporate Debtor (through VC).

Notice issued to the Respondent has been received duly served. Counsel for the respondent seeks time to file vakalatnama and reply. Let the vakalatnama and reply be filed within a period of three weeks. List this matter on **30.08.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)